

- (ii) The location of these five proposed universities;
- (iii) The norms and character under which these proposed universities will function;
- (iv) The curricula and academic contents for the various courses proposed to be introduced in these five universities;
- (v) The affiliated colleges that can be linked to these universities; and
- (vi) The standards to be set for these universities.

(b) In view of (a) above, the location or name of these universities cannot be decided by the Ministry of Minority Affairs at this juncture.

MFCs in Odisha

2448. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of RAILWAYS be pleased to state the status of eight Multi-Functional Complexes (MFCs) at Cuttack, Brahmapur, Jharsuguda, Rayagada, Bansapani, Balasore and Bhubaneswar with budget hotel at Sambalpur which had been announced by Railways earlier?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.J. SURYA PRAKASH REDDY): Task of development of Multi Functional Complexes (MFCs) at Cuttack, Brahmapur, Jharsugda, Rayagada, Balasore, Sambalpur and Bhubaneswar railway stations has been assigned to Rail Land Development Authority (RLDA) and MFC at Banspani has been assigned to South Eastern Railway for development. Status of the MFCs is given in the Statement.

Statement

Status of MFCs

Sl.No.	Name of the Station	Status of MFC
1	2	3
1.	Cuttack	Developer fixed and development agreement executed on 03.12.2012.
2.	Brahmapur	Sites for MFCs finalised. Invitation of bids for fixing the developer is under process.
3.	Jharsugda	

1	2	3
4.	Rayagada	Location/sites for MFCs under finalisation/joint verification by Rail Land Development Authority (RLDA) and Zonal Railways.
5.	Balasore	
6.	Sambalpur	
7.	Bhubaneswar	
8.	Banspani	Construction work is in progress.

Compensation to victims of train accidents

†2449. SHRI DHARMENDRA PRADHAN: Will the Minister of RAILWAYS be pleased to state:

(a) the details of compensation announced by Government to the victims of train accidents during the last three years;

(b) whether compensation has been fully paid to all the victims;

(c) the percentage of compensation paid in all the accident cases; and

(d) the reasons for not providing compensation to all the victims?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.J. SURYA PRAKASH REDDY): (a) Compensation to the victims of train accident, as defined under Section 124 of the Railways Act, 1989, is not paid by the Railways on the basis of announcement. The claimant of the compensation has to file a claim in terms of Section 125 of the Railways Act in the Railway Claims Tribunal, which is a quasi judicial body, independent from the Railways. The amount of compensation is paid by the Railways after the claim filed by the claimant is decreed by the Tribunal in favour of the claimant in terms of the Railways Accidents and Untoward Incidents (Compensation) Amendment Rules, 1997, which lay down Rs. 4 lakhs for death and permanent disability; and Rs. 32,000/- to Rs. 3,60,000/- depending upon the gravity of the injury, and the decree so awarded by the Tribunal is satisfied by the Railways.

†Original notice of the question was received in Hindi.